

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<u>On Memo</u> MA 477/04 for app. orders. Copy Served.	<u>Order dated 27.08.04</u> Held that Heard Mr. K. K. Swain, Lt. Counsel for the applicant and Mr. S. B. Jena, Lt. Additional Standing Counsel for the Respondents.
<u>Bench</u> For Hearing with MA 477/04 for app. orders. (Rejoinder not filed.)	By filing this O.A., Manoranjan Pradhan, who is continuing on provisional basis as EDBPM of Satyabhamapur Branch Post Office has prayed for quashing the impugned order dated 13.2.92 under Annexure-6 passed by Supdt. of Post Offices, Cuttack South Division, and for direction to Respondent Department to allow him to continue against the said post till the disciplinary proceedings as initiated against Res. No. 4 is over or to be given alternative post as EDDA at Mahana Branch Post Office under Rameshwar Sub-post office.
<u>Bench</u> On. Mr. 5.7.04 For Hearing with MA 477/04 for app. orders. (Rejoinder not filed.)	During oral hearing of the matter, the Lt. Additional Standing Counsel submitted that the application filed by the applicant is misconceived as the order directing reinstatement of Res. No. 4 having not been implemented the applicant has been continuing in that post. It is the further submission of Shri Jena that in the mean time vide order dated 31.5.94 issued by the competent authority, Res. No. 4 has been removed from service. After disposal of appeal to be filed by the applicant within 90 days of receipt of the order of removal, action will be initiated for filling up of the post of EDBPM & CDSBPM in accordance with rules. Applicant as the Res. No. 4 was never
<u>Bench</u> For Hearing with MA 477/04.	

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On. 21. 13. 08.04

For Hearing with
no 477/04.

Ref Denb

On. 21. 24. 8. 04

For Hearing with
no 477/04

Ref Denb

On. 21. 27. 8. 04

Copies of order
prepared for counsel
for both sides.

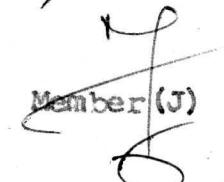
Ref 31/04

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Having regard to the above facts and circumstances of the case, in this Q.A. appears to be premature and accordingly, the same is disposed of with liberty being given to the applicant to approach the Tribunal if he feels aggrieved in the matter of selection to the post of GDBPM/CDSBPM, Satyabhamapur B.O.

Since the impugned order (Annexure-6) sought to be quashed has spent its force, no order in this respect need be passed.


Vice-Chairman 27/8


Member (J)